GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 498 ANSWERED ON FRIDAY THE 20th JULY, 2018/ ASHADHA 29, 1940 (SAKA)

SUGGESTION OF PUBLIC REPRESENTATIVES ON CSR

QUESTION

498. SHRI RAMSINH RATHWA:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) the details of the activities covered under the policy on Corporate Social Responsibility (CSR);
- (b) whether any provision has been made for the companies to work under the CSR in the same area, where they are situated and if so, the details thereof;
- (c) the norms being adopted for the selection of works related to public interest at local level; and
- (d) whether the suggestion of the local representatives should not be given priority for the works related to the public interest and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS

(SHRI P. P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

(a) to (d): Schedule VII of the Companies Act, 2013 ('the Act') enlists the activities that can be undertaken by the companies under their Corporate Social Responsibility (CSR). As regards the provision for the companies to work under CSR in the same area, the first proviso to section 135 (5) of the Act states that the company shall give preference to the local area and areas around it where it operates, for spending the amount earmarked for CSR activities. The Board of the company and its CSR Committee is empowered to select programmes / projects / activities to be undertaken and utilization of CSR funds as per its disclosed CSR policy.
